

AMENDMENTS TO CRIMINAL RULES OF PRACTICE AND  
CIRCULAR ORDERS.

AMENDMENTS.

In part II of the said Criminal Rules of Practice and Circular Orders, 1958 in Appendix XI :-

I. In paragraph II, the last sentence shall be omitted;

II. In the table under paragraph III,

(i) In column (2) against item (1) for the existing words, the following words shall be substituted, namely :-

"Panchayat within the limits of which the fines are levied."

(ii) In column (2) against item (5) the word "Village" shall be omitted.

(iii) Items 11 (a) and 11 (b) and the entries relating thereto shall be omitted.

(iv) for item 11 (c), the following item shall be substituted, namely :-

"11. The Madras Panchayats Act, 1958 (Madras Act 35 of 1958)  
Panchayat Union or Panchayat".

(v) Item 13 and the entries relating thereto shall be omitted.

(vi) In the third paragraph under Note 1, the figures, brackets, and letters "11 (a), 11(c)" shall be omitted.

(vii) For note 2 under item 16, the following note, shall be substituted, namely:-

"NOTE 2. – The Township Committees of Bhavanisagar, Courtallam,  
Kodaikanal and Mettur will each be treated as a Municipality for the  
purpose of this list".

III. (i) in paragraph V (b) in the 4<sup>th</sup> sentence, the words "District Boards" shall be omitted;

(ii) in paragraph V(c) for the first sentence, the following sentence shall be substituted, namely :-

“The District Magistrate shall make out after the close of the financial year, a detailed statement of the fines credited, refunds made and amounts deducted as expenses, if any for each Panchayat Union and the Village Panchayats comprised within that Union. He should draw a bill for the total amount thus due each to the Panchayat Union and the Village Panchayat comprised within it and credit the same to the Local Fund Deposit Account No.I of the Panchayat Union concerned by book transfer. Similar bills should be drawn for each Town Panchayat in respect of the amount due to it and the amount credited by book transfer if the Town Panchayat has an account with Treasury, or sub-Treasury or draw the amount in cash and remit it to the Town Panchayat at its expense. The District Magistrate shall draw in cash the amounts payable to the District Branches of the Society for the Prevention of Cruelty to Animals and the Cordite Factory Estate Fund and send them to the authorities concerned by Money Order at their expense”.

#### IV. In Paragraph VI-

(i) In the second column against item (1), for the figure ‘12’, the figure ‘11’ shall be substituted;

(ii) In the second column against item (2), for the figure ‘27’ occurring in two places, the figure ‘21’ shall be substituted.

V. In the Circular Order, Appendix XI, for the words ‘Panchayat Board’ wherever they occur, the word ‘Panchayat’ shall be substituted.

(G.O.Ms. No.4390, Home, dated 14<sup>th</sup> December 1965.)

(G.O.Ms .No. 2332, Home, dated 22<sup>nd</sup> August 1967.)

[P.Dis.No.385 of 1967.]